

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Thursday 14th day of March Two Thousand And Nineteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A. 310/320/2019

S. Chellaian,
S/o. Swaminathan,
No. 788 Main Road,
Earichathiram, Thukkatchi Post,
Natchiyarkoil via,
Kumbakonnam Taluk.

....Applicant

(By Advocate: Mr. V. Vijay Shankar)

Versus

1. The Union of India Rep. by its Member (Personnel),
Postal Services Board,
Dak Bhawan, Sansad Marg,
New Delhi;
2. The Chief Post Master General,
Tamilnadu Circle,
Chennai-2.

...Respondents

(By Advocate: Mr. K. Ramasamy)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Applicant has filed this OA seeking the following relief:-

"to direct the 1st respondent to consider and pass orders on the revision petition preferred by the applicant on 11.05.2017 within a stipulated time limit and pass such other order or orders as may be deemed fit and thus render justice."

2. It is submitted that the applicant filed O.A. 795/2013 which was disposed of by this Tribunal by order dated 1.11.2016 directing the applicant to exhaust the remedies available within the department by filing revision petition before the competent authority. Competent authority was also directed to dispose of the revision petition without considering the delay in submitting the revision petition. Accordingly, the applicant submitted a revision petition dated 26.12.2016 to the 2nd respondent. As no reply was received, he filed another revision petition dated 11.5.2017 addressed to the 1st respondent. Neither of the revision petitions had been considered by the competent authority and the applicant had not pressed the relief in the absence of any time limit fixed by this Tribunal in OA 795/2013.
3. Mr. K. Ramasamy, Learned standing counsel takes notice on behalf of the respondents.
4. Keeping in view the directions contained in the order of this Tribunal dated 01.11.2016 in O.A. No. 795/2013 filed by the applicant and also the allegation that revision petitions filed by the applicant have not been disposed of, I deem it appropriate to direct the competent authority to consider the revision petition in accordance with the rules and the facts of the case and pass a reasoned and speaking order within a period of six weeks from the date of receipt of copy of this order.